THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) and (b) Statements are attached.. [See Appendix LVIII, Annexure No. 36].

### fINDIAN CARGOES IMPOUNDED BYPAKISTAN

716. SHRI SITARAM JAIPURIA: Will the Minister of COMMERCE be pleased to state;

- (a) whether it is a fact that Government of Pakistan have used up about 80 per cent of the Indian cargoes impounded by her at the time -of last year's conflict;
- (b) if so, what is the total value of the cargoes impounded and as well ;as that released by Pakistan; and
- (c) the action taken by Government of India to get the compensation of the used cargoes from Pakistan?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) Yes, Sir.

- (b) Total value of the cargoes impounded by Pakistan while in transit through the river waters of East Pakistan and those impounded from the Indian, neutral or Pakistani ships at Pakistani ports is Rs. 8-41 crores and Rs. 9-31 crores respectively in pre-de-valuation terms. The approximate value of the cargoes released by Pakistan which have so far been received in India is Rs. 35 lakhs.
- (c) In spite of repeated efforts on .our part it has not been possible to make any progress in the matter of direct talks with Pakistan on compensation for consumed cargoes.

Government have, however, reached an agreement with British Underwriters for settlement of claims in respect of cargoes insured or reinsured with them which are not being released by Pakistan.

-Transferred from the 5th December, J!966.

### JFOREIGN EXCHANGE FOR FILM INDUSTRY

- 795. SHRI ARJUN ARORA: WU1 the Minister of COMMERCE be pleased to state:
- (a) the amount of foreign'exchange released to film industry during the years 1964-65 and 1965-66; and
- (b) the amount of foreign exchange earned by the film industry during the same period?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) The amount of foreign exchange released to the film industry for import of raw films and studio equipment during 1964-65 and 1965-66 was Rs. 165:1'6 lakhs and Rs. 111-20 lakhs respectively.

(b) Value of exports of exposed cinematographic films, during these periods stood at Rs. 199 lakhs and Rs. 170 lakhs respectively.

12 Noon

## CALLING ATTENTION TO AMATTER OF URGENT PUBLICIMPORTANCE

RECENT CORRESPONDENCE BETWEEN THE PRIME MINISTER AND SANT FATEH SINGH AND THE SITUATION ARISING OUT OF SANT FATEH SINGH'S REPORTED ANNOUNCEMENT TO GO ON FAST UNTO DEATH FROM DECEMBER 17, 1966 AND TO IMMOLATE HIMSELF

SHRI RAJNARAIN (Uttar Pradesh): Sir, may I seek your permission to call the attention of the Minister of Home Affairs to the recent correspondence between the Prime Minister and Sant Fateh Singh and the situation arising out of Sant Fateh Singh's reported announcement to go on fast unto death from December 17, 1966, and to immolate himself?

{Transferred from the 7tn December 1966.

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of urgent public

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, the Government have learnt with deep regret of the reported intention of Sant Fateh Singh Ji to go on last on December 17 and to commit selfi'mmolation on December 27, 1966. We had thought that after the reorganisation of Punjab on linguistic basis, according to the wishes of the people of Punjab, co-operation an i goodwill of Sant Ji would be available towards a smooth change-over and the stabilisation of the new States.

In the statements made by him in the Press from time to time and in the communications received by the Government from him, Sant Ji ha3 pressed two demands, namely, (a) inclusion of certain areas, which according to him, are Punjabi-speaking, and Chandigarh in the new State of Punjab and (b) discontinuance of common links between the new States.

As the House is aware, allocation of the territories to the new units emerging as a result of reorganisation of Punjab has been made in accordance with the recommendations made by a high-powered Commission presided over by an eminent judge of the Supreme Court, except in respect of Kharar tehsil. The majority of the members of the Commission had recommended that the entire Kharar tehsil should go to Haryana and one member had suggested the allocation of a part of it, including Chandigarh, to Punjab and part to Himachal Pradesh. The constitution of Chandigarh into a Union Territory to serve as a joint Capital of the new States was decided upon against this background of conflicting claims. In the circumstances this decision can hardly be regarded as unfavourable or unfair to Punjab.

The demand for discontinuance of common links seems to be based on trie misunderstanding that something iiad been done which is peculiar to Punjab or detracts from its position

as a full-fledged State of the Indian Union. A common Governor and a common High Court for Punjab, Haryana and Chandigarh, with headquarters at Chandigarh which serves as the common capital of the first two, were provided for the sake of convenience to the reorganised States, In his letter dated the 1st November to the Prime Minister, Sant Fate\ Singhji had raised the question about, these common links. In her reply of 9ih November, the Prime Minister has already made it clear, that if at a future date, the States concerned express the desire to have separate Governors and High Courts, the matter can be considered without much difficulty.

<n\"> \*? •Tile firangement to have a common Governor for Punjab and Haryana does not flow from the Punjab Reorganisation Act itself. The Constitution permits the President to appoint the same person as the Governor of more than one State and this arrangement ex in two other States. This, however, need not be regarded as a permai; feature of the reorganised States Punjab.

Continuance of Corporations becomes inter-State in character as a result of reorganisation and certain other common institutions, as also provision of facilities by one State to another during transitional period are a feature common to all State reorganisation schemes to avoid a vacuum developing as a result reorganisation. Such common facili ties are continued only to the ex! and for the period necessary. Similarly legal cover for bifurcation other Corporations, etc., is provided by the Inter-State Corporations Act and other laws. As I have already indicated, these provisions are on the lines of the previous reorganisation laws.

So far as the Bhakra and Bea-i Projects are concerned joint arrangements for important inter-State projects of national importance have

been made elsewhere. The Damodar Valley Corporation is an instance of this kind. These projects will remain the joint property of the participating States; the S'.ates concerned will have their representatives on the Boards for maintenance and construction of the projects and it is proposed to man the services of the Boards from engineers on deputation from the successor States.

The position was explained in the Prime Minister's letter of the 9th November to which I have referred earlier. A further letter dated 15th November 1966 was received by the Prime Minister from Sant Fateh Singhji reiterating his earlier demands. A reply has been sent to this letter explaining the position.

As the House is aware, in matters of this kind, decisions have to be taken on merits and in the light of competing and sometimes conflicting claims and demands, and it is always difficult to And solutions which are acceptable in their entirety to all the parties and interests. The Government are unable to accept any claim for readjustment of the reorganised territories which, as I have already stated, have been determined on the basis of recommendations of a high-powered and impartial Commission, unless at any time in future, all the parties concerned evolve a mutually agreed solution. As for common links, I have explained the position fully and there seems to be hardly any problem concerning them. The two links which have been regarded as special to the States of Punjab and Haryana are the common High Court and the common Governor. If either of the two State Governments recommend the establishment of separate High Courts or appointment of separate Governors for the two States, we would be prepared to initiate the necessary action.

I wou<sup>7</sup>d appeal to Sant Fatah Singhji to reconsider the issues in the perspective in which I have placed them. His life is too valuable

to be sacrificed and it is our sincere hope that he would abandon his contemplated fast and save his life for the service of the great Sikh community, the State and the country as a whole.

श्री राजनारायण : श्रीमन्, संत फतह सिंह जी ने जो सबसे माखिरी कदम है, उस कदम को उठाने का फैसलाले लिया है। मैं भी मंत्री जी की इस राय में उनके साथ हं भीर तार्किक ढंग से अपने जजबात को जोडना चाहता हं कि संत फतह सिंह जी ऐसा काम न करें। यह तो बहुत भाखिरी कदम है। भ्रगर वे अपनी इच्छा की पूर्ति ही करना चाहते हैं, तो उनको ऐसा कदम उठाने के पूर्व धौर रास्ता है, जैसा कि मंत्री जी ने मुझाया है। तो मैं यह जानना चाहता है कि संत फतह सिंह जी ने जो धपने ब्यान में यह बात कही कि प्रधान मंत्री जी ने, सरकार के लोगों ने, उनको घोका दिया है। उन्होंने कहा है कि उन्हें जो भारवासन दिये गये थे, उन भावश्सानों की पूर्ति नहीं की गई। तो मैं यह जानना चाहता हं कि प्रधान मंत्री जी ने संत फतह सिंह जी को क्या क्या ग्राप्रवासन दिये थे और ग्रगर ग्राप्रवासन दिये गये हैं, तो उन झाम्बासनों की पूर्ति क्यों नहीं की गई?

दूसरी बात मैं मंत्री जी से यह कहना चाहता हं कि क्या सरकार भविष्य के लिए भी भीर भ्रब के लिए भी, जो भनावश्यक, वेमतलब का, हल्के टाइप का धमन्ड दिखलाया जाता है, उसको दिखलाने से भविष्य में बाज भायेगी? सरकार धमकी के सामने नहीं दबना चाहती है, सरकार इस तरह की धमकियों को कूचल देगी, ऐसी बातों से फायदा क्या है? यही बात भ्रान्ध के मौके पर कही गई थी, यही बात पंजाब के बटवारे के मौके पर कही गई थी. यही बात गोवध भ्रान्दोलन के बारे में कही गई थी और इस तरह से धमन्ड और दम्भपूर्ण भाव प्रकट करने के बाद फिर सरकार इस

[श्री राजनारायण] तरह से मुलायम ढंग से झुक जाती है कि जिससे एक बड़ा श्रनर्थ होता हैं।

श्राज जैसा बयान मंत्री जी ने दिया है, इसी ढंग का बयान बिना इस दंभ के दिखाये हुये कि कुवल देंगे, फतेह सिंह के श्रांद लन को दवा देंगे..... (Interruption) में इस लिये कहना चाहता हूं कि सरकार से हमारा बिनम्न निवेदन है कि सरकार दंभपूर्ण तरीके से किसी बात का इजहार न किया करे। इससे वातावरण दूषित होता है, विगड़ता है। क्या सरकार इस पर भी ध्यान देगी कि जा पत व्यवहार प्रधान मंत्री और संत फतेह सिंह जी के बीच में हुआ है वह सभा के पटल पर रखा जाये।

SHRI Y. B. CHAVAN: I must make one point clear. The suggestion that Rajnarainji made in his question was that the Prime Minister has given some assurance to Fateh Singhji which has not been kept up. It is a very incorrect suggestion. No promise was given and there is no question of breaking any promise.

SHRI A. D. MANI (Madhya Pradesh): May I ask the Minister whether apart from the question of the common High Court and the common Governor the main point of contention is the location of Chandigarh as a Union territory? Why does not Government apply the same principles which lie behind the recent Bill passed for conducting an opinion poll in Goa? Because the impression has been left on the minds of people that because the Government of Maharashtra has influential representation in the Cabinet and is able to exercise pressure it is able to secure an opinion poll. But because the States of Punjab and Haryana are not so powerful and do not have influential representatives da the Cabinet, they are not able to prevail upon the Centre . . . (Interruption.) The second point I want to ask is whether the State of Punjab and the State of

Haryana can be economically and financially viable if a separate Governor or a separate High Court is set up in either State. It is we, the citizens of India, who have to pay in the form of higher excise duties for these people. Can the Minister assure us that he would call iipon both the parties to make the State: economically viable before they think of the luxury of a separate Governor or a separate High Court?

SHRI Y. B. CHAVAN: As far as the first part of the question is concerned, there is no question of ascertaining the wishes of the people on this particular matter at the present moment because the decision was taken by appointment of a certain impartial, highpowered Commission, and there is no comparison to the problem that he referred to possibly, may I say, in a friendly, mischievous suggestion for me. As far as the second part is concerned the Parliament has accepted the premise that both the States are viable States. There is no question of proving that they are going to be viable. When we have accepted them as States by an Act of Parliament, there is no question of their being viable or not. The question of expenditure involved in the Governorship is certainly a matter that even more viable States can re-examine and consider. That is a different matter, but I have explained the position of the Government. If either State wants it, we will consider it.

SHRI D. THENGARI (Uttar Pradesh): So far as the statement of Minister goes, I think it is mereiy a reiteration of the stand taken earlier—by earlier I mean after Sant Fateh Singh has made his declaration. I agree with the Minister that the life of Sant Fateh Singh is very valuable for the country. I also must point out that in not following the majority recommendation regarding the status of Chandigarh Government has already gone out of its way. Under the circumstances I want to know—because there is an imminent

the tragedy of self-immolation.

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danger of some tragedy so far as selfimmolation is concerned—what j concrete steps the Government proposes to take to avoid

SHRI Y. B. CHAVAN: The step is the statement that I have made before Parliament.

شری نریندر سلکه برار ( پلجاب) : عالم جاء ... مهن چند سوالات أب کے سامنے رکھنا چاھتا ھوں - جہاں تک سلت جی کے اعلان کا تعلق ھے انہوں نے واضم الفاظ میں کہا تها که یه همارا پهلا اور آخری جتها ھے جو چندی کدہ جائے کا اور پر امن طریتے پر جائے گا۔ پہلے بھی جب ينجابي صوبه نهيق بناتها همارايهي نعرد هوتا تها که هلدو سکه زندهباد يلجابي صوبة زنده باد- هماري هستري مهن کبهی ایک ایسا موقعه نههن آیا ہے جب هم نے لا اینڈ آرڈو کو والليك كيا هو- تو يه جتها جي مختلف مقامات پر پر اس طریقے پر گزر رها تها كوئي پروووكيشن نهيس هوا تهاه كوئى غير ذمه دارانه قدم نهين أتهايا كيا تها، تب بهي اس جتهے کو گرفتار کر لها گها بغهر کسی وجه کے - جب که دوسری پارٹھوں کو پارلھمات کے دروازوں تک آکو شور معهانے کی لجازت دی جائی ہے - چلدی گڑھہ تو ایک چھوٹی سی تيريتري هے اور وهاں پر همارا جتها جانے دیئے سیں کیا ھرے تھا جب

که اے سے پہلے بھی کبھی ہمار<sub>ی</sub> طرف سے کوئی بات نہیں ہوئی ہے۔

of urgent public

importance

دوسوا سوال مهوا يه هے که کها اس کی یه وجه تو نهیں تھی که روللگ پارٹی نے جان بوجه کر سلت جی کو اینجی تهشن مهن پهلسایا اور اشتغال دلا کر ان کو اس قدم یر مجبور کیا تائم وہ آسانی سے اليكشن جهت سكهن -

ھمارے بہائی ابھی کہت رہے تھے که کیا یه صوبے گورنر اور هائی کورت کے خوجے برداشت کر لھنگے۔ اگر گورنملت یہاں کے منسٹروں کے ایک ہوے بہاری جہدد کو تلخواہ دے سکتی ہے، ان کو بہته دے سکتی هے تو مهری سمجھ میں نہیں آتا کہ وہ گورنر اور ہائی کورت کے لئے کهوں نہیں خوچ کو سکتی - جہاں نک چوهان صاحب کا تعلق هے ان ير همكو پورا اعتمان هے چاهے ولا كوثى قدم همارے خلاف الهائيس يا کسی کے خلاف اٹھائیں میں سنجهتا هوں که حکومت کو ایڈی حکومت قائم رکھنے کے لئے لا اینڈ آرڈر کو درست رکهنا چاهئے اور اس معامله میں هم ان کے ساتھ هیں - جہانتک که جائز طریقه سے طاقت کا استعمال کیا جائے کا۔

اس کے علاوہ میں یہ جاننا چاھتا ھوں که جو سنت جی کی مانگ

[شری نویلتر سلکه برار ]

هے اور جو پنجاب کی رولنگ **پارڈی** نے، پردیش کانگریس کمیٹی نے مانگ کی تھی اس میں ان کو کیا نرق دکهائی دیا - پردیش کانگریس کییٹی نے بھی یہی ماتک کی تھی که كامن للكس دور كر ديثي جائهن أور يهېي ڏيمانڌ سدت جي کي هے۔

یه جو جوڌیشیل انکوائوی هوئی تھی یا جو ھائی پاور انکوائری ھوئی نھی اس کے خلاف بے اعتمادی کا خیال نه هے اور نه نها۔ اس کے بارے میں یہ میں ضرور کہوں کا اور پہلے جب ری آرکنائزیشن ایکت آیا تھا تو اس وقت بھی مھی نے یه عرض کیا تها که پلجابی سنجهای والے جو نہیں تیے ان کی ہاتوں کو سنا گیا اور جو سالک مکس تعدان کی باتوں کو نظر انداز کیا گھا رھاں پر جو عارضی طور پر ملازم نهے، جو عارضی طور پر لهبر تھے یا جو عارضی طور چر تهبرنے والے استوتنت تھے یا جو دوسری عارضی چهزین تهین ان کو لے کر کے ایک متجارتی بنا دی گلی - میں نے اس وقت بھی نلدہ جی سے کہا تھا که وہاں مکان بلانے

والے جو هيں ان مهں پلتهاہی بوللے والوں کی تعداد زیادہ ہے اور اس لئے چندی گذھہ پنجاب کر دیا جائے۔ ویسے کوئی جگہ ہویانہ کو هی جائے یا پلجاب کو دی جائے اس میں کوئی فرق نہیں ہے لیکن میں نے اس وقت بھی صاف کہا تها که یه جو قانون هے یه جهگوا كراني والا ادر لواني والاخطوناك قانون هے اور چندی گڏھ وفيرہ کی کجھ ایسی باتهن اس میں ذال در کئی ههن جن سے دو بھائيوں ميں آپس میں لوائی هو سکتی هے - هم هویانه أرر پلجاب میں کوئی فرق نہیں سمجهتے هيں - مريانه والے همارے بھائی میں اور هم ان کے خاف نہ کنچه بولیلگے اور نه لویلگے اور نه وه هدارے خاف کچھ کہینگے لیکن یہ ایک شوشه چهور دیا گیا هر ـ میس نے نلدہ جی سے بھی کہا تھا دد آئی ايم سوري ٿو مهنشن هؤ نهم - مهرا یہ خیال ہے که لوانے کے خیال ہے ھی نلدہ جی کو سیت دیلے کے لگے کها کیا تها میں معافی چاه<sup>x</sup>ا ھوں که میں سوال پوچھنے کے بجائے تهورا بول رها هون - مين سيكوتوي

ماهب کی انگزانگی کو معسوس کر رها هون - آن این

श्री सभापति : श्राप सवाल कर लीजिए ।

شری نویددر سلگه برار: جهال تک سوال کا تعلق ہے جلاب میں مرض کر ما تها که جو حالت بیدا هو گئے ہے اس وقت اس میں سنت جی کی جائز سانگوں کو مانلے لٹے سرکار ایلی غیر ضروری۔ ہٹ دھرسی کو چھوڑ کر کیا اس کے لئے دروازہ کھلا رکھنا چاھتی ہے کہ کوئی حل نگل آے ? جب که ید کہت رہے مہی کہ سلت جی سب کے لتے اور ملک کے لئے نہایت وفادار ھیں جیسا أنهوس نے باہر بھی اینی اسپیدیو میں کہا - - جب یاکستان کا حمله هوا اس وقت يهي انهوں نے ایسا هی ثبوت دیا جو انہوں نے سنت جی کی جان کی اتنی تعریف کی ہے تو کیا اس کے لئے دروازہ کها رکها چاهتے هیں ? ان باتون کے علاوہ کجے سوال اور ہیں ان کا جواب آنے کے بعد ایک آدھہ سوال کی اجازت آپ دیں۔

ं[श्री नरेन्द्र सिंह द्वार (पंजाब) : ब्राली जाह, मैं चन्द्र सवालात द्वाप के सामने

रखना चाहता हूं। जहां तक संत जी के एलान का ताल्लुक है उन्होंने वाजय श्रत्फ़ाज में कहा था कि यह हमारा पहला ग्रीर श्राखरी जत्या है जो चंडीगढ़ जाएगा भौर पूरश्रमन तरीके पर जाएगा । पहले भी जब पंजाबी सुबा नहीं बना था हमारा यही नारा होता था कि हिन्दू सिख जिन्दाबाद, पंजाबी सूबा जिन्दाबाद । हमारी हिस्ट्री में कभी ऐसा मौका नहीं ग्राया है जब हमने ला एण्ड श्रार्डर को वाइलट किया हो। तो यह जत्था जब मुख्तलिफ मुकामात पर पुरस्रमन तरीके पर गुजर रहा था, कोई प्रोवोकेशन नहीं हुन्ना था, कोई गैर-जिम्मेदाराना कदम नहीं उठाया गया या तब भी इस जत्थे को गिरफ्तार कर लिया गया बगैर किसी वजह के, जब कि दूसरी पार्टियों को पार्लियामेंट के देखाओं तक माकर शोर मचाने की इजाजत दी जाती है। चंडीगढ़ तो एक छोटी सी टैरिटरी है श्रौर वहां पर हमारा जत्था जाने देने में क्या हर्ज था जब कि ब्राज से पहले भी कभी हमारी तरफ से कोई बात नहीं हुई है ?

दूसरा सवाल मेरा यह है कि क्या इसकी
यह वजह तो नहीं थी कि रूलिंग पार्टी ने जान
बूझ कर संत जी को एजिटेंशन में फंसाया
और इश्तश्राल दिला कर उनको इस कदम
पर मजबूर किया ताकि वह श्रासानी से
इलेक्शन जीत सकें।

हमारे भाई ग्रभी कह रहे थे कि क्या ये सूबे गवर्नर ग्रीर हाई कोर्ट के खर्चे बरदास्त कर लेंगे। गवर्नमेंट यहां के मिनिस्ट्रों के एक बड़े भारी झुंड को तनख्वाह दे सकती है, उनको भत्ता दे सकती है तो मेरी समझ में नहीं ग्राता कि वह गवर्नर ग्रीर हाई कोर्ट के लिए क्यों नहीं खर्च कर सकती। जहां तक चह्नान साहब का ताल्लुक है उन पर हमको पूरा एतमाद है चाहे वह कोई कदम हमारे खिलाफ उठाएं या किसी के खिलाफ

f 1 Hindi transliteration.

a matter [श्री नरेन्द्र सिंह ब्रार]

उठाएं मैं समझता हं कि हुक्मत को अपनी हुकुमत कायम रखने के लिए ला एण्ड ब्रार्डर को दृहस्त रखना चाहिए और इस मामने में हम उनके साथ हैं जहां तक कि जाइज तरीके से ताकत का इस्तेमाल किया जाएगा।

इसके ग्रलावा मैं यह जानना चाहता हं कि जो संतजी की मांग है श्रीर जो पंजाब की रूलिंग पार्टी ने, प्रदेश कांग्रेस कमेटी ने मांग की थी उसमें उनको क्या फर्क दिखाई दिया । प्रदेश कांग्रेस कमेटी ने भी यही मांग की थी कि कामन लिंक दूर कर दिए जाएं भीर यही डिमांड संत जी की है।

यह जो ज्यडिशियल इन्क्वायरी हई थी या जो हाई पावर इन्क्वायरी हुई थी उसके खिलाफ बेंएतमादी का ख्याल न है और न या। उसके बारे में यह मैं जरूर कहंगा और पहले बब रिम्रोगेनाइजेंशन ऐक्ट भ्राया था तो उस वक्त भी मैं ने यह अर्ज किया था कि पंजाबी समझने वाले जो नहीं थे उनकी बातों को सना गया और जो मालिक मकान थे उन की वातों को नजर ग्रन्दाज किया गया। वहां पर जो ब्रार्जी तौर पर मलाजिम थे, जो ब्रार्जी तौर पर लंबरर थे या जो आर्जी तौर पर ठहरने वाले स्टडेंट थे या जो दूसरी ग्रार्जी चीजें थीं उनको ले कर के एक मेजारिटी बना दी गई। मैं ने उस बक्त भी नन्दा जी से कहा था कि वहां मकान बनाने वाले जो हैं उनमें पंजाबी बोलने वालों की तादाद ज्यादा है ग्रौर इस लिए चण्डीगढ़ पंजाब को दिया जाए। वैसे कोई जगह हरियाना को दी जाए या पंजाब को दी जाए इसमें कोई फर्कनहीं है लेकिन मैं ने उस वक्त साफ कहा था कि यह जो कानून है यह झगडा कराने वाला और लडाने वाला खतरनाक कान्न है। ग्रौर चण्डीगढ़ वगैरह की कुछ ऐसी बातें इसमें डाल दी गई हैं जिन से दो भाइयों में घापस में लडाई हो सकती है। हम हरियाना श्रीर पंजाब में कोई फर्क नहीं समझते हैं। हरियाना वाले हमारे भाई हैं ग्रौर हम उनके खिलाफ न कुछ बोलेंगें ग्रौर न लड़ेंगें श्रीर न वह हमारे खिलाफ कुछ कहेंगे लेकिन यह एक शोशा छोड दिया गया है। मैंने नन्दा जी से भी कहा था "ग्राई एम सौरी टु मेन्शन हिज नेम" मेरा यह ख्याल है कि लड़ाने के ख्याल से ही नन्दा जी को सीट देने के लिए कहा गया था। मैं माफी चाहता हूं कि मैं सवाल पूछने के बजाए थोड़ा बोल रहा हूं । मैं सेक्रेटी साहब की एंगजाइटी को महसूस कर रहा है।

of urgent public importance

श्री सभापति : ग्राप सवाल कर लीजिये ;

**श्री नरेन्द्र सिंह त्रार: ज**हां तक सवाल का ताल्लक है, जनाब, मैं यह ग्रजं कर रहा था कि जो हालत पैदा हो गई हैं इस वक्त उसमें संत जी की जाइज मांगों को मानने के लिए सरकार ग्रपनी गैर जरूरी हठधर्मी को छोड कर क्या इसके लिए दरवाजा खला रखना चाहती है कि कोई हल निकल ग्राए ? जब कि यह कह रहे हैं कि संत जी सबके लिए ग्रीर मुल्क के लिए निहायत वफादार हैं जैसा उन्होंने बाहर भी अपनी स्पीच में कहा कि जब पाकिस्तान का हमला हम्रा उस वक्त भी उन्हों ने ऐंसा ही सबूत दिया था। जब उन्होंने संत जी की जान की इतनी तारीफ की है तो क्या इसके लिए दरवाजा खला रखना चाहते हैं ? इन बातों के इलावा कुछ सवाल और हैं उनका जवाब ग्राने के बाद एक श्राध सवाल की इजाजत श्राप दें।

श्री सभापति : ग्राप बहुत कुछ कह चुके हैं, काफी लम्बी तकरीर भ्रापने की।

SHRI Y. B. CHAVAN: I do not know how many questions the hon. Member has put. He really made a statement. As far as arresting concerned, this the *jathas* is decision of the Punjab Government and naturally, they had to take that decision because of the law and order question involved that. They allowed the jatha to proceed But when they reached the conclusion at some stage that might be a threat to the peace in the

A<sub>s</sub> far as the status of Chandigarh is concerned, in my statement I have made it very clear—the Government's position in this matter. Sir, about the suggestion that it was done because certain allegations have been made against my predecessor, I must refute them with all the emphasis at my command. As a matter of fact, the Commission has recommended by a majority decision to hand over Chandigarh to Haryana. If at all he is interested in its transfer, he should have supported it. And this is not the decision of a single or an individual Minister; it was the decision of the Government, as a whole. It was a Cabinet decision.

Then, Sir, I would request that Mr. Brar who is an hon. Member of this House who, I am sure, equally values the life of Sant Fateh Singh, would persuade him not to resort to this very drastic step in this matter. And as I have said, it is a question of territories, which can be reopened only if there is some sort of agreement between the States concerned. And as far as the common links are concerned, as I have said, if either of the States is prepared to reconsider this question, certainly it can be done. Our attitude has always been sympathetic. Our attitude has always been friendly and it would remain friendly.

شری نریددر سلکه بوار: مهرے ایک سوال کا جنواب نہیں آیا که سرگار اس کو رہی آین کرنے کے لئے . . . .

! श्री नरन्दर सिंह ब.र : मेरे एक सवाल का जवाव नहीं ग्रांका कि सरकार इसकी रीग्रौपन करने के लिये . . . ]

श्री सभापति : वस । वहत से नाम हैं, बहुत ने ग पूछना चाहते हैं।

It | Hindi transliteration.

0/ urgent public imnortancp.

(West SHRI **NIREN GHOSH** Bengal): The Home Minister described that attitude as sympathetic but the statement which he has made accords with the news that has appeared in the newspapers today even, that the Government has taken a firm attitude of not yielding to anything. So, the words may not be harsh. attitude is like that. May I point But the out to the Minister and ask for clarification; if both the States agree then only can the question be taken up? But as has been stated by the Minister, even in the Commission itself at no stage has there been complete unanimity. You cannot expect unanimity on this question. For example, the Government wanted to turn Bombay into a Union territory under the Central administration and deny it to Maharashtra. unanimity between There was no Gujaratis and the Mahrattis. But obviously, Bombay, belongs to Maharashtra. May I know from him whether they would adopt the same thing, a half-way house at least, to meet the desire of Sant Fateh Singh? Secondly, if you do not accept all the questions that have been raised Sant Fateh Singh, at least dissolution of common links need not wait till the General Elections take place because there is a strong objection. Every State has common links with the other States since belong to the Indian they all Union Why should these particular States have common links and create lots of friction between them? Is it not better that these common links are severed at least so far as the Governor and the High Court are concerned? Please do that-leave aside the other questions-and settle Chandigarh falls within the territory of Puniab State. Whatever the majority might have said, Chandigarh belongs to Punjab as far as can be seen by anybody. Why make it a bone of contention? Make Parliament pay

some money to Haryana to build another quite good capital and solve this issue and do not keep it as a

[Shri Niren Ghosh.]

bone of friction between these two States, two language groups. All these create troubles.

And lastly, I would also request the Government—do not embark on the path of provocation. It seems that the arresting of the peaceful *jathas* has created this situation Please avoid that and see that some solution is arrived at and that this is averted. That is what I want to know and get clarified.

SHRI Y. B. CHAVAN: Sir, I think he has made many suggestions. I have nothing to say about those suggestions. But I would like to make the Government's position very clear as far as the common links are concerned. The hon. Member has not understood the statement that I have made. I have said that we are certainly prepared to consider the suggestions that either of the States makes about it and initiate also action, as I said, in this matter. But as far as the territories are concerned, the question can be considered only after the States concerned have certain agreed solutions to suggest.

SHRI MULKA GOVINDA REDDY (Mysore): Sant Fateh Singh's life is very precious. Government should make every effort to see that he does not resort to this. I want to know whether it is possible for the Prime Minister to have frank talks with Sant Fateh Singh with regard to the questions that he has raised. We all know that tehsil was a unit for considering the demarcation of these two States. I want to know whether it is not possible for the Government to have a fresh look and on the basis of the Pataskar formula make the village as the unit? The disputed areas might be referred to arbitration. Secondly, I want to know whether it is not possible for the Government to give an assurance that within five years 3 new capital will be built for Haryana and

for that period, Chandigarh will be a common capital for both the States and afterwards Chandigarh will be the capital of Punjab.

SHRI Y. B. CHAVAN: I think my statement is very clear on this issue, I do not think I need reiterate the some thing, again and again.

SHRI BHUPESH GUPTA (West Bengal): We all share the sentiments that there should not be any development leading to the self-immolation in this matter. But at the same time the issue remains with us. As far as Chandigarh is concerned; I do not see the reason why the Government should not make a declaration *suo motu* that it will revise its decision so that Chandigarh becomes, rightly, the capital of the newly formed Punjab State.

SHRI ATAL BIHARI VAJPAYEE (Uttar Pradesh): Why do you say 'rightly'?

SHRI BHUPESH GUPTA: I say 'rightly'. All the same it should become the capital of Punjab. Now, this is the thing. Here in this matter we have travelled far enough after the reorganisation issue came up. Only we find that at every step the Government falters. delays the decision to be taken later after a certain crisis has been created. That has been our experience over the decade and more than a decade, in regard to the reorganisation. Why. in this case the Government cannot make, in principle, an announcement that they accept the proposition that Chandigarh should be the capital of Punjab and that expeditiously this principle will be acted upon and Chandigarh will become the exclusive capital of the Punjab State? This is a very, very essential. I cannot understand why now they should suddenly suggest that either of the State should make a request Well, it is not necessary; it is i>o1 all necessary that either of the States-

years.

Secondly, with regard to this Governor and the High Court, well, as far as the Governors are concerned, I want them to go lock, stock and barrel. It is absolutely a useless institution. People may look at the Governor's car but not at the Governor, as you know, when they travel nowadays. It has come to that. It is an expensive institution. But then, I think you can spend a little more even on this waste. You can reduce their salary and so on, amend the Constitution. But these points of irritation need not be there. This is not economy. But if a certain incident takes

statement. It will improve the matter.

Then with regard to the High Court, why should there not be two High Courts; why one High Court? I can understand the question of language of the High Court. But a High Court is a very important institution in the political set-up.

place, the cost will be much more than what

you will have paid to the Governor for ten

With regard to the other matter, I think the Government should accept the principle of village as the unit. Having accepted that, they can ask the people to discuss among themselves and come to a settlement. The trouble has arisen, Sir, because the Government has been faltering on the question of principles. I appeal to the Government that the Govern-

ment should rise up to the principles involved in this matter and clearly and unequivocally accept the two demands and say that they would be expeditiously implemented, before the appeal of Sant Fateh Singh gathers more force, I am sure the matter will be solved peacefully and to the satisfaction of all, and also in a democratic way.

of urgent public

importance

SHRI Y. B. CHAVAN: Instead of asking for- clarifications on policy he has enunciated his policy. I have nothing to say except to add one point. Some Members want to know whether the Prime Minister would be willing to see Sant Fateh Singhji. In her latest reply to Sant Fateh S'ngh Ji, she has already indicated that if Sant Fateh Singh Ji wants any clarifications of the Government's policy and decision, she would always be willing to meet

श्री घटल बिहारी वाजपेयी : सभापति जी. मझे श्रफसोस है कि जब गृह मंत्री महोदय ने वक्तव्य दिया तब मैं यहां नहीं था, लेकिन पंजाब की घटनाओं से मैं पूरी तरह से जुड़ा हम्रारहा हं भौर जिन परिस्थितियों में कामन लिक्स के बचन दिये गये हैं वे परिस्थितियां मझे भी मालुम हैं ग्रीर गृह मंत्री महोदय को भी मालुम होनी चाहियें।

श्रभी जो वक्तव्य दिया गया ह उससे ऐसी ध्विन निकलती है कि जैसे कामन लिक्स के बारे में सेंटल गवर्नमेंट का कोई कमिटमेंट नहीं है। यह बात गलत है। नंदा जी ग्रीर प्रधान मंत्री महोदया द्वारा भी जो स्नाश्वरसन पंजाब के पूनर्गठन के समय हमको दिया गया था. यह वक्तव्य उन ग्राप्त्वासनों के प्रतिकृत है। मेरी स्वयं प्रधान मंत्री महोदया स वातहईथी जब वीर यज्ञदत्त शर्मा भुखहडताल कर रहेथे भ्रौर यह अश्न था कि वह भ्रपनी भख हडताल वांपस लें, तो केन्द्रीय सरकार ने यह वचन दिशा था कि हरियाना भौर पंजाब के बीच में श्रधिक से श्रधिक कामन लिक्स बनाये जायेंगे अब कहा आ रहा है

# श्री ग्रटल बिहारी बाजपयी ]

कि अगर हरियाना नहीं चाहता, पंजाब नहीं चाहता तो कोई कामन लिंक नहीं रहेगा। मैं पूछना चाहता हूं कि कामन लिंक के बारे में केन्द्रीय सरकार का दृष्टिकोण क्या है प्रश्न केवल पंजाब ग्रीर हरियाना का नहीं हैं भाखड़ा नंगल हिमाचल में है, उसकी नहरें हरियाना को सींचती हैं, बिजली तीनों क्षेत्रों को जाती है . . .

SHRI Y. B. CHAVAN: I would request you to read the statement first.

पहलं स्टंटमेंट पढ लं।

श्री घटल बिहारी बाजपेयी : सभापति जी, ग्रभी भ्रापने जवाब दिया है कि कामन लिक्स के बारे में अगर हरियाना पंजाब कुछ फैसला कर लेंगे . . .

SHRI Y. B. CHAVAN: Will Mr. Vajpayee listen to me first? We have said about the two common links, namely the Governor and the High Court. But about Beas and Bhakra-Nangal, I have made my position very clear in the statement, that it will remain a joint project. But about the two common links, we really said that the common links of a common Governor and a common High Court . . .

SHRI BHUPESH GUPTA: What link is your Governor?

SHRI Y. B. CHAVAN: You do not like Governors and, therefore, you have no right to talk about Governors.

SHRI BHUPESH GUPTA: What a wonderful link?

SHRI Y. B. CHAVAN: About this common link, Mr. Vajpayee wants to know the Government's policy. I have got some extracts of the statement that my predecessor, Nandaji, made on the floor of the Houses of Parliament on the 21st March, 1966. May I read the relevant part of it so that it will be very cl«er?

SHRI ATAL **BIHARI** VAJPAYEE: Please.

SHRI Y. B. CHAVAN: It says:

"Before announcing these decisions, Government took into full and careful consideration the representations made to them by various interests including those who were opposed to the reorganisation of the Punjab on the lines proposed. In the course of the long meetings held with some of them, misunderstanding and misgivings regarding the reorganisation that was under consideration were largely removed The Government have made it clear to them:

- (i) that the proposed reorganisation of Punjab will follow the linguistic basis, without any communal or religious factors being allowed to come into consideration;
- (ii) such common links between the units resulting from the proposed reorganisation as are found feasible will be provided in consultation with the concerned interests;"

The most important point there is "as are found feasible" and "in consultation with the concerned interests", that means the two States here, These are the relevant factors in this matter and the legitimate rights and interests of the whole of India and linguistic minorities will be taken into consideration. Naturally, these two links, i.e. the High Court and the Governor, have been provided on this basis. But if they are not found feasible and if the parties concerned want to revise them . . .

SHRI ATAL BIHARI VAJPAYEE: Sir. .

(Some hon'ble Members stood up in their seats.)

SHRT ATAL BIHARI VAJPAYEE: Sir, I have not finished my question.

MR. CHAIRMAN: Eight Members from this side have spoken. I want to come to this side also.

श्री सभ.पति : ग्राप दूसरी बात कहना चाह रहे थे ।

SHRI BHUPESH GUPTA: This side is have nots while they are haves.

श्री श्रटल बिहारी वाजपेशी: सभापित जी, श्रभी जो गृह मंत्री महोदय ने कहा उसमें कंसलटेशन की बात कही गई है, सारी चर्जे उन पर छोड़ने की बात नहीं की की गई है। खैर मैं उसमें नहीं जाना चाहता । मैं दूसरी बात कह रहा हूं।

श्री **बाईं बी ज्वहाण**: फीजिबिलटी की बात है।

श्री ग्रटल बिहारी वाजपेयी: फीजि-बिलिटी है या नहीं। फीजिबिलिटी है तभी तो ग्रापने माना है ग्रीर इसीलिए पंजाब रिग्रार्गनाइजेशन बिल में यह लाये।

# श्री वाइ० बी० चव्हाग: पहले।

श्री ग्रटल विहारी वाजपेशी: जो चीजें तीन महीने पहेले फीजिबिल श्रीं वे संत संत फतह सिंह जी की धमकी ग्राते ही फीजिबिल नहीं रही।

श्री वाई० बी० चव्हागः हमने यह नहीं कहा कि फीजिबल नहीं।

# श्री ग्रटल विहारी वाजपयी : क्या है।

श्री वाई ० बी० चव्हाण : दोनों पार्टी में किसी ने कहा कि फिजिबिल नहीं तो वह अनफीजिबिल बन जाता है।

श्री ग्रटल बिहारी बाजपेबी: मैं चव्हाण साहब से यह कहना चाहता हूं कि बात इतनी सरल न बनायें, किमटमेंट केवल श्राइमिमिनस्टर का नहीं है, किमटमेंट एक कांग्रेस लीडर शिप का है ग्रीर वह कांग्रेस पार्टी पंजाब में हिरयाना में मेजा-रिटी में हैं। SHRI BHUPESH GUPTA: Ignore that leadership.

SHRI ATAL BIHARI VAJPAYEE: No, no. We are not going to ignore it. That leadership is there, and we are not going to ignore that leadership.

सभापति जी, मैं दूसरी बात कह रहा हं। क्या यह समझा जाय कि जहां तक चंडीगढ को युनियन टेरिटरी बनाये रखने का सवाल है इस सवाल पर सरकार का दिमाग साफ है कि चंडीगढ़ युनियन टेरिटरी रहनी चाहिये, कितना भी दवाव पड़े, धमकी आये, सरकार इससे टस से मस नहीं होगी ग्रौर ग्रगर टस से मस होगी तो चंडीगढ़ हरियाना में जायगा पंजाब में नहीं। ग्रापने एक रिग्रार्गेनाइजेशन कमिशन बनाया, उस कमिशन की मेजारिटी की रिपीर्ट है कि चंडीगढ़ हरियाना में जाना चाहिये, चंडीगढ हरियाना को न देने के बाद एक अन्याय किया गया हरियाना के साथ कि चंडीगढ़ निकाल दिया गया । मगर यह ग्रन्याय करने से भी संत जी को संतोष नहीं। संत जी ने कहा था कि पंजाब बन जायगा तो मैं राज-नीति से सांस ले लुंगा, हिन्दू-सिख एकता के लिये काम करूंगा। बड़ा दुख है, संत फतेह सिंह जी के लिये मुझे बड़ा ग्रादर है, ग्रगर वह इस तरह की धमकियां दें तो यह सरकार उन धमकियों के सामने झ्क जाय । तो यह सरकार नहीं चलेगी, शासन नहीं चला पायेगी । मैं पूछना चाहता हूं कि चंडीगढ़ को जाना चाहिये हरियाना में, इस पर सरकार का दिमाग साफ है या परिस्थिति बिगड़ने के बाद यह सरकार फिर झुकेगी ग्रीर उसकी प्रतिक्रिया फिर होगी।

श्रीसभापति : उसका भी श्रापने स्टेटमेंट में कह दिया है। DR. GOPAL SINGH: You are saying . . . SHRI ATAL BIHARI VAJPAYEE: Non-sense . . .

of urgent public

importance

MR. CHAIRMAN: Mr. Vajpayee has not aroused any communal passions. He wa<sub>s</sub> just speaking passionately.

DR. GOPAL SINGH: I submit that he always takes the side of Haryana because he thinks it is a Hindu State and therefore it should go to Jan Sangh . . .

SHRI ATAL BIHARI VAJPAYEE: Absolutely wrong.

DR. GOPAL SINGH: Why do you not . . .

SHRI ATAL BIHARI VAJPAYEE: Because the Commission recommended that Chandigarh should go to Haryana. This is a serious matter. I would not have taken any objection if the Commission had recommended that Chandigarh should go to the Punjab State. Punjabi Suba and Haryana are equal to me.

MR. CHAIRMAN: Dr. Gopal Singh please do not say that he has raised communal passions. He talks with passion.

DR. GOPAL SINGH: We all know what the decision taken was and how it was taken. We also know that the minority report in respect of Himachal Pradesh was accepted in 1956. That is how Himachal Pradesh was formed but I am not discussing.it. I am discussing that a political decision . . .

MR. CHAIRMAN: Tins is not the time for discussion

DR. GOPAL SINGH: I am seeking some clarifications. I support the statement of the hon. Home Minister that in respect of the common links and in respect of Chandigarh and the other disputed territory whatever decision is mutually arrived at between the Governments of Haryana and Punjab, would be acceptable to the Government of India. The Government should also make it clear that the places of worship will not be misused by anyone howsoever high-placed he may be, for political purposes.

DR. GOPAL SINGH (Nominated): Sir, I rise to welcome the statement of the hon'ble Home Minister. It is a very sagacious statement, full of meaning and very conciliatory. I hope and I respectfully submit to Sant Fateh Singh that he should agree with the suggestion of the hon'ble Home Minister, namely, that in respect of the common links and in respect of disputed areas, if the two parties, namely, Haryana and the Punjab Governments whenever they choose, they can get together, whether before the elections or after the elections and come to a mutually agreed settlement, the Central Government will not stand in, the way. I think more than this the Government of India cannot and should not do, unless it wants to rake up the controversy once again and create conditions in the State of Puniab which will not merely affect the Punjab State but will have wider repercussions. It is an irony of fate that the same gentleman who brought about the division of the Punjab is now fighting against its consequence. I saw through this and protested and suggested that a via media should be found out for this but unfortunately the passions of the communities were roused like the passions that are being roused by Mr. Vajpayee over Chandigarh. Neither I nor he has any business in the matter of Chandigarh unless the two parties, that is, the Haryana Government and the Punjab Government get together and agree on a mutual settlement in which case, either it goes to one State or the other but we should not appeal to the communal passions as Mr. Vajpayee has done.

SHRI ATAL BIHARI VAJPAYEE,: I take strong objection to this. I have not appealed to any passion.

DR. GOPAL SINGH: That is your motive.

SHRI ATAL BIHARI VAJPAYEE: You do not know what you are talking about. This was the gentleman who supported Punjabi Suba and now he is. . .

This is a thing about which I am very-clear.

SHRI ARJUN ARORA (Uttar Pradesh): Hear, hear.

SHRI BHUPESH GUPTA: On a point of order. Mr. Arora is saying ,Hear hear'. We are not in a public meeting.

MR. CHAIRMAN: I am very happy that you are pointing this out.

SHRI BHUPESH GUPTA: I am happy that I have pointed this out and you have taken note of ft.

DR. GOPAL SINGH: Secondly, the Government is determined to maintain law and order and if anybody wants to provoke a conflict between the Hindus and Sikhs at this critical juncture, he would be dealt with according to law.

श्री राजन।रायण: श्रीमन्, एक सवाल मेरा भः हो जाय।

श्री सभापति: कुछ तो इन्साफ कीजिए। आप तो न्याय ग्रीर सह मेव के हामी हैं।

श्री राजन।रायण: मैंने एक ही सवाल किया था शुरू में।

श्री सभापति: ब्राठ ब्रादमी उबर से बोल चुके हैं। इबर से भी कहना चाहते हैं। उनको भी तो समय दूंयान दूं?

SHRI B. K. P. SINHA (Bihar): Two issues have arisen. One is about the continuing of the common links. May I know if it is the attitude of the Government to-day that if a demand for severance is made by any one of the two states even to-morrow or the day after, that demand will be conceded because some Members tried to create an impression as if that demand will not be conceded till the elections are over? I do not know why the Minister thought that the suggestion of Mr. Mani for an Opinion Poll was a friendly suggestion but a mischievous suggestion.

SHRI C. D. PANDE (Uttar Pradesh): It was purely a mischievous one.

SHRI B. K. P. SINHA: It is not only Chandigarh that is in dispute. There are some other areas both in Punjab and in Harvana and in Hima-chal Pradesh also which are in dispute. Some areas are claimed by Himachal Pradesh, some by the Punjab an some by Haryana. May I know what are the difficulties or dangers that the Minister envisages if he accepts the suggestion for an Opinion Poll because that could be a very democratic soluion of the whole thing? My fear is that if some such suggestion is not accepted in good time, the suggestion will have to be accepted after a lot of trouble is created. I remember when C. Rajagopalachari came out in favour of the suggestion for Pakistan people called him antinational and disloyal fo the country but he had the wisdom to forsee earlier than others that that was the only proper solution. I would therefore like to know from the Minister what are the exact dangers that he perceives if the suggestion for an Opinion Poll in all the disputed areas is accepted.

SHRI N. SRI RAMA REDDY (Mysore): Fasts seem to be the order of the day. It is also true that there is some amount of coercive force in the fasts involved. I would like to know how far the Government is prepared to be coerced or how for its judgment is going to be based on fasts.

SHRI BHUPESH GUPTA: The Cabinet should go on a fast.

SHRI N. SRI RAMA REDDY: What attitude the Government is going to take to these fasts because fasts have become unfortunately the order of the day in this country?

DR. S. CHANDRASEKHAR (Madras): While I welcome the statement of the Minister as one of great statesmanship in expressing great concern about the unhappy events that may follow in the case of the self-immoia-

[Dr. S. Chandrasekhar.] tion of Sant Singh, may I know whether he has found out if the Haryana Government has also expressed their desire for a separate High Court and a separate Governor? May 1 know if the Haryana Government has been approached to find out their attitude is and if they also say that they would like to sever the links on these two matters, may I know if the Government will initiate measures to see that these are accomplished before things set worse? would like to know whether the Harvana Government has made any statement on this question and if not, whether the Cen-tre has approached them to find out their attitude? Secondly, I would ask the Home Mnister or the Government of India as a whole, whether they would not contemplate reaching firm decision, as a policy matter that in any future political discussion and agitation, if any party or individual wants to threaten or demand on the basis of a fast or selfimmolation, whether the Government will not even talk about the matter or enter into any negotiation but on the other hand would be standing firm, no matter who starts it. despite the fact that this particular means as a means for re-dressal of grievances has been bequeathed to us by Mahatma Gandhi and into our body politics? The Government of India, ag a bady, should not enter into any discussion with anyone unless he immediately starts eating, unless he wants to contribute to the food problem and unless he wants to contribute to solving the food problem of Mr. C. Subramaniam. I would like the Minister to make a categorical statement on these.

SHRI A. P. CHATTERJEE (West Bengal): I have a question.

MR. CHAIRMAN: No. I am afraid I will not give you a chance.

Mr. Ghosh has already put a question.

SHRI A. P. CHATTERJEE: You said that you would call me . . .

MR. CHAIRMAN: No, Mr. Chatter-jee. The new Member.

SHRI KRISHAN KANT (Haryana): Will the hon. Home Minister categorically state that there will be no change in the position of Chandigarh or any other boundary under any threat? Haryana has already suffered and it will not be prepared to suffer any more.

SHRI NARLNDAR SINGH BRAR: Just one clarification I want. Only one . . .

MR. CHAIRMAN: No, no. I am extremely sorry. I pass on to the next item.

SHRI NARINDAR SINGH BRAR: Just one clarification . . .

MR. CHAIRMAN: No, please. Papers to be laid on the Table of the House.

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### PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI BIBUDHENDRA MISRA): Sir, I beg to lay on the Table, under sub-section (2) of section 18-A of the Industries (Development and Regulation) Act, 1951, a copy of the Ministry of Industry Notification S.O. No. 2001, dated the 30th June, 1966. [Placed in Library. See No. LT-7489/66].

## ANNUAL REPORT (1965-66) OF THE MINERALS AND METALS TRADING CORPORATION OF INDIA LIMITED. NEW DELHI, AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers: —

(i) Third Annual Report and Accounts of the Minerals and Metals Trading Corporation of India